

**FIR No.143/20  
U/S 394/397/34 IPC  
PS Kotwali  
State Vs. Baljeet**

**18.06.2020**

**At 1:05 pm**

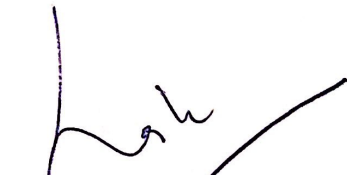
**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.  
Sh. Sunil Tiwari, Ld. Counsel for the  
applicant/accused.**

The present bail application has been taken up for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Reply to bail application filed on behalf of IO.

Ld. Counsel for the applicant/accused submits that he has not received the copy of reply to bail application from IO till date. Let same be supplied to Ld. Counsel for the applicant/accused through whatsapp immediately.

At request, the present application is adjourned for hearing on **22/06/2020**. This order be uploaded on official website immediately.



**(LOVLEEN)**

**1<sup>st</sup> Link**

**PO MACT-02 (CENTRAL)  
DELHI/18.06.2020**

**(K)**

FIR No.143/20  
U/S 394/397/34 IPC  
PS Kotwali  
State Vs. Bobby

18.06.2020  
At 1:10 pm

**Present :** Sh. Pawan Kumar, Ld. Addl PP for the State.  
Sh. Lalit Kumar, Ld. Counsel for the  
applicant/accused.

The present bail Application has been taken up for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Reply to bail application has been received.

Part submissions have been heard.

However, certain clarifications are required from IO concerned as to the role of the present applicant/accused and as to whether the TIP of the present applicant/accused has been carried out or not.

Let IO be concerned be summoned for **22/06/2020**.

Intimation be conveyed to the IO telephonically.



(LOVLEEN)  
1<sup>st</sup> Link  
PO MACT-02 (CENTRAL)  
DELHI/18.06.2020 (K)

**FIR No.55/2020  
U/S  
PS Pahar Ganj  
State Vs. Ashish**

**18.06.2020**

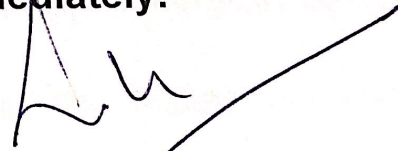
**AT 1:15 pm**

**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.  
Sh. Saket Kumar, Ld. Counsel for the  
applicant/accused Ashish Kumar.**

The present bail application has been taken up for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Reply has not been received. Let same be filed by tomorrow ie. 19/06/2020. IO be informed accordingly.

Put up for further proceedings on **19/06/2020**. This order be uploaded on official website immediately.



**(LOVLEEN)**

**1<sup>st</sup> Link**

**PO MACT-02 (CENTRAL)**

**DELHI/18.06.2020**

**(K)**

**Deepak Sinandi Vs State  
PS Pahar Ganj**

**18.06.2020**

**AT 1:20 pm**

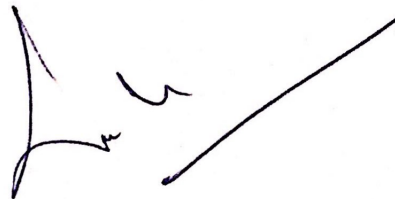
**Fresh anticipatory bail application u/s 438 CrPC  
filed. It be checked and registered.**

**Present : Sh.Pawan Kumar, Ld. Addl PP for the State.  
Sh.O.P.Jatav, Ld.Counsel for the  
applicant/accused Deepak Sinandi.**

File has been taken up for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Reply to anticipatory bail application has been received.

As per reply, no case has been registered against the applicant/accused Deepak Sinandi at PS Pahar Ganj and neither the said applicant is wanted in any other criminal case at PS Pahar Ganj.

 **Contd/---**

Deepak Sindhi vs State.

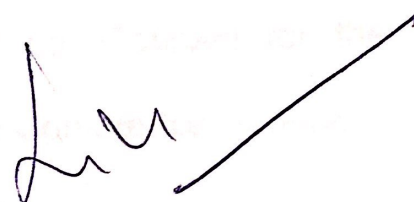
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Now, Ld. Counsel for the applicant/accused wants to withdraw the present anticipatory bail application.

In these circumstances, the present anticipatory bail application u/s 438 CrPC stands dismissed as withdrawn.

Copy of this order be uploaded on website.

**File be consigned to Record Room.**



**(LOVLEEN)**  
**1<sup>st</sup> Link**  
**PO MACT-02 (CENTRAL)**  
**DELHI/18.06.2020 (K)**

**FIR No.415/15**  
**U/S 395/397/365/201/412/120B IPC & 25/54/59 Arms**  
**PS Kotwali**  
**Sonu Vs State**

**18.06.2020**

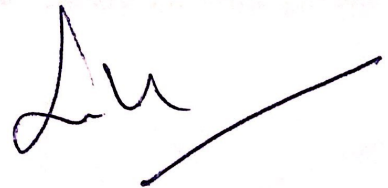
**AT 1:30 pm**

**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.**  
**None for the applicant/accused Sonu.**

The present bail application has been taken up for hearing through Video Conferencing in pursuance to Roaster No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Ahlmad has reported that Ld. Counsel for the applicant/accused is unable to attend Video Conference Hearing.

Accordingly, the present bail application stands adjourned for further proceedings on **23/06/2020**. Copy of this order be uploaded on website.



**(LOVLEEN)**  
**1<sup>st</sup> Link**

**PO MACT-02 (CENTRAL)**  
**DELHI/18.06.2020** (K)

FIR No.201/2018  
U/S 419/420/467/468/471/120BIPC  
PS EOW  
State Vs Manoj Kumar

18.06.2020

AT 1:45 pm

Present : Sh. Pawan Kumar, Ld. Addl PP for the State.  
None for the applicant/accused.

File has been taken for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Matter is fixed for orders for today. However, Ld. Presiding Officer is on leave today.

Put up for orders on **23/06/2020**. Copy of this order be uploaded on website.



(LOVLEEN)  
1<sup>st</sup> Link

PO MACT-02 (CENTRAL)  
DELHI/18.06.2020 (K)

FIR No.67/2020  
U/S 376 IPC  
PS Nabi Karim  
State Vs Harish Singh @ Vinay Yadav

18.06.2020

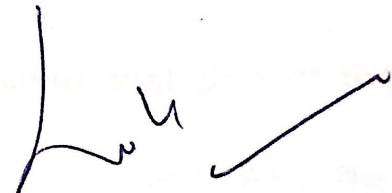
AT 1:55 pm

Present : Sh. Pawan Kumar, Ld. Addl PP for the State.  
Ms.Kamlesh Kumar, Ld. Counsel for the  
applicant/accused.

File has been taken for hearing through Video Conferencing in pursuance to Roaster No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

Matter is fixed for orders for today. However, Ld. Presiding Officer is on leave today.

Put up for orders on 19/06/2020. Copy of this order be uploaded on website.



(LOVLEEN)  
1<sup>st</sup> Link

PO MACT-02 (CENTRAL)  
DELHI/18.06.2020 (K)



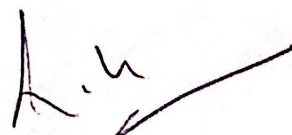
**FIR No.84/2020  
U/S376/328 IPC  
PS Nabi Karim  
State Vs. Anuj Kumar**

**18.06.2020  
AT 2.00 pm**

**Present :** Sh. Pawan Kumar, Ld. Addl PP for the State.  
Sh. Rajat Sang Sharma, Ld. Counsel for the  
applicant.  
Sh. Neeraj Sharma, Ld. Counsel for the Victim-  
P.

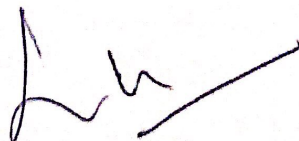
File has been taken up for hearing through Video Conferencing in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020.

At the very outset, it must be noted that no report has been furnished by SHO concerned in terms of the directions of the Hon'ble Delhi High Court passed in Crl. MC No. 1474/2020 decided on 05/06/2020 titled "Miss G vs State of NCT of Delhi". However, Sh. Neeraj Sharma, Ld. Counsel for the victim/complainant has appeared and submitted that one of the cousins of victim/complainant is present with him and who has informed him that victim/complainant is quarantined due to Covid-19 infection. He further submits that he shall file his authorization to represent victim/complainant within one day. Ld. Addl. PP for



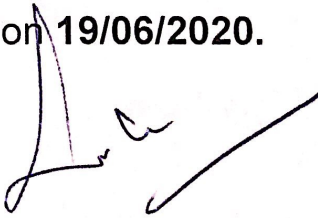
the State submits that the appearance of Sh. Neeraj Sharma, Ld. Counsel on behalf of the victim/complainant is sufficient a compliance of the directions passed by the Hon'ble Delhi High Court in above mentioned CrI.M.C 1474/2020 and arguments may be heard in this bail application. In view of the above, this court proceeds to hear arguments. **However, the Id. Counsel for Victim/Complainant is directed to file his authorization on record, as undertaken by him.**

At this stage it has been noticed that specific directions were passed on the LDOH for summoning of TCR. It has now been submitted by the Id. Counsel for the applicant that TCR/ Chargesheet is to come from the court of Ld. MM concerned , who is yet to take cognizance of the matter. He further submits that TCR was brought by the concerned Ahlmad in the morning but he took it back perhaps due to the reason that Ld ASJ concerned is on leave today. He submits that he has soft copy of the TCR/Chargesheet available with him and he could share copies of the same with this Court as well as Ld. Addl. PP. He insists that his arguments maybe heard today itself and prays that matter may not be adjourned only on the ground that TCR is



not available right now. Upon query by this court, Id. Addl. PP concedes that the soft copy of Chargesheet provided by Id. Counsel for applicant-accused seems sufficiently complete at this stage for the purpose of disposal of this bail application as the entire prosecution is hinged on the statement of victim and copies of statements made by victim, *and other relevant materials* are available in the said soft copy. Since none of the parties have any objection as to the disposal of this bail application on the basis of soft copy of charge sheet provided by Id. Counsel for applicant-accused, hence this court has heard the arguments of all the parties at length. Reply filed by IO has also been perused. As an abundant caution, let the ahlmad concerned produce the original TCR on the NDOH. He may be informed telephonically.

Put up for filing of authorization letter by Id. Counsel for Victim/Complainant and for orders on **19/06/2020**.



(LOVLEEN)  
1<sup>st</sup> Link

**PO MACT-02 (CENTRAL)**